

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33413-33415/2014

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI & ORS. Respondent(s)

Date : 25-11-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
[IN CHAMBER]

For Petitioner(s) Mr. Mohit D. Ram, AOR
Mr. Bakul Jain, Adv.

For Respondent(s) Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 2,14,18,19 and 21 in SLP(C) Nos. 33413 - 33414 of 2014 and respondent no. 12 in SLP (C) No. 33415 of 2014 were ordered to be served by publication in "Hindustan Times", Bijnor, Hathras and Lucknow editions and local vernacular newspaper "Daily Jagran" by order dated 10.12.2018.

The present application is to the effect that "Hindustan Times" newspaper is no more in circulation in the concerned districts. Therefore, the petitioner has sought to carry out publication in the newspapers "Hindu" and "North India" Edition.

The publication(s) is/are allowed, as prayed for.

Let the publication be carried within eight weeks.

(GEETA AHUJA)
COURT MASTER (SH)

(VIJAY KUMAR)
COURT MASTER